# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

OA./21/825/2012 Dated: 26/9/2018

### BETWEEN:

P. Venkatesh, S/o. P. Narasimha,
Aged about 43 years,
Occ: UDC,
National Academy of Agriculture Research
Management (NAARM),
Rajendranagar, Hyderabad – 500 407,
R/o.H.No. 12-1-700, Shantinagar,
Secunderabad.

.... Applicant

#### AND

- Union of India rep. by its Secretary, Ministry of Agriculture, Krishi Bhavan, New Delhi – 110 001.
- 2. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi – 110 001.
- The Director,
   National Academy of Agriculture Research
   Management (NAARM),
   Rajendranagar, Hyderabad 500 407.

..... Respondents

Counsel for the Applicant : Mr. J. Sudheer, Advocate

Counsel for the Respondents : Mrs. C. Vani Reddy, SC for ICAR.

## **CORAM**

Hon'ble Mr. B.V. Sudhakar, Admin. Member Hon'ble Mr. Swarup Kumar Mishra, Judicial Member

## **ORAL ORDER**

{Per Hon'ble Mr. B.V. Sudhakar, Admin. Member}

No representation for the Respondents.

2. Learned counsel for the applicant informs this Tribunal that he is unable to keep in touch with his client and hence, the OA may be treated as infructuous. However, the remedies shall be kept open for the applicant to contest a fresh OA. The OA is, therefore, disposed of accordingly. No costs.

(SWARUP KUMAR MISHRA) JUDL.MEMBER (B.V.SUDHAKAR) ADMN. MEMBER

Dated the 26<sup>th</sup> September, 2018 (Dictated in the Open Court)

al